## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

1 JUN 1988 Dated :

APPLICATION NO	381	
W.P. NO.		

#### Applicant

Shri V.R. Kulkarni

Respondent V/s The Chairman, Selection Committee, Dept of

To

Agriculture & 2 Ors

- Shri V.R. Kulkarni Deputy Conservator of Forests Belgaum Division **Belgaum**
- Shri N.S. Venugopal Advocate 642 IC, Main Road, 8th Block Jayanagar Bangalore - 560 082
- The Chairman Selection Committee Department of Agriculture, Forests & Environment Krishi Bhavan New Delhi - 110 001

- 4. The Chief Secretary Govt. of Karnataka Vidhana Soudha Bangalore - 560 001
- The Secretary Ministry of Agriculture Department of Forests & Environment Paryavaran Bhavan CGO Complex Lodhi Road New Delhi - 110 003
- Shri M.S. Padmarajaiah Central Govt. Stng Counsel High Court Building Bangalore - 560,001
- Shri S.M. Babu Government of Advocate Advocate General's Officer, KAT Unit BDA Commercial Complex Indiranagar Bangalore - 560 038

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/SXXX/INTERSMXSRSER passed by this Tribunal in the above said application on

Encl : As above

# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 23rd DAY OF MAY, 1988

Present : Hon'ble Justice Sri K.S. Puttaswamy

Vice-chairman

Hon'ble Sri L.H.A.Rego

Member (A)

APPLICATION No.381/87

V.R.Kulkarni, Deputy Conservative of Forests, Belgaum.

Applicant

( Sri N.S. Venugopal

Advocate )

VS.

- Chairman, Selection Committee, Dept. of Agriculture, Forests and Environment, Shastri Bhavan, New Delhi.
- Government of Karnataka, by its Chief Secretary, Vidhana Soudha, Bangalore - 1.
- 3. Union of India, Dept. of Agriculture, Forests and Secretary, Parayavan Bhavan, CGO Complex, Lodi Road, New Delhi - 3.

Respondents

( Sri M.S.Padmarajaiah ( Sri Babu ... Advocate for R1 & 3)
... Advocate for R2 )

This application has come up before the court today. Hon'ble Justice Sri K.S.Puttaswamy, Vice-chairman made the following:

#### ORDER

This is an application made by the applicant under Section 19 of the Administrative Tribunals Act, 1985 ('Act').

2. Sri V.R.Kulkarni, who is the applicant before us, born on 10.4.1931, initially joined service on 4.7.1956 as Range Forest Officer (RFO) in the erstwhile State of Bombay. On the reorganisation of States, his services stood



allotted in the same capacity to the new State of Mysore, now called Karnataka, from 1.11.1956.

- On 26.8.1972, the Government of Karnataka(GOK) placed the applicant in independent charge of the post of Assistant Conservator of Forests(ACF) on his own grade and pay. Be that as may be, GOK in its Notification No.AFO 19/FEG/12 dated 22.2.1973 (Annexure-D), promoted the applicant as ACF on an officiating basis against direct recruitment vacancies for a period of 3 years, or until the posts were filled in by direct recruitment, whichever was earlier. On this promotion, and other orders made from time to time, the applicant continued to be ACF, on and from 22.2.1973, till he was further promoted as Deputy Conservator of Forests (DCF) in 1984 in which capacity he has been continuing ever since.
- 4. In its Notification No. AHEF 119 FEG 85 dated
  4.9.1985, GOK had confirmed the applicant as ACF from 1.1.1985,
  ...
  with a rider that the same was provisional.
- the Union Public Service Commission constituted thereto under the Indian Forest Service (APpointment by Promotion) Regulations, 1966 (Regulations) for making selections to the Indian Forest Service (IFS) from the Karnataka Forest Service (KFS) met at Bangalore and considered the cases of eligible officers for the vacancies determined as on 1.1.1986. In relation to the vacancies determined, the SC considered the cases of 25 officers falling within the "zone of consideration" and placed 13 officers in the 'select list' prepared by it. But on that day, the SC did not consider the case of the applicant,

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- (2) We direct the Government of Karnataka to prepare the seniority list in the cadre of ACFs with all such expedition as is possible in the circumstances of the case and in any event, on or before 30.6.1988.
- (3) We direct the SC of the UPSC to be constituted under the Regulations to make a fresh selection to the vacant posts of IFS which existed as on 1.1.1986 in accordance with the Regulations and the observations made in this order with all such expedition as is possible in the circumstances of the case, and in any event on or before 30.9.1988.
- 23. Application is disposed of in the above terms. But in the circumstances of the case, the parties shall bear their own costs.
- 24. Let this order be communicated to all the parties within a week from this day.

Sal.

FICE-CHAIRMAN (98)

MEMBER (A) King 28

dms/mv/an.

TRUE COPY

DEPUTY REGISTRAR (JDL)

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex (BDA) Indiranagar Bangalore - 560 038

Dated . 26 OCT 1988

IA I IN APPLICATION NO.

381

/87(F)

W. P. NO.

### Applicant(s)

Shri V.R. Kulkarni

To

V/s

Respondent(s)
The Chairman, Seclection Committee, Dept of Agriculture, Forests & Environment, New Delhi & 2 Ors

- 1. Shri V.R. Kulkarni Deputy Conservator of Ferests Belgaum Division Belgaum
- 2. Shri N.S. Venugopal
  Advocate
  642 IC, Main Road, 8th Block
  Jayanagar
  Bengalore 560 882
- 3. The Chairman
  Selection Committee
  Department of Agriculture,
  Forests & Environment
  Krishi Shavan
  New Delhi 110 001
- 4. The Chief Secretary 'Govt. of Karnataka Vidhana Seudha Bangalere - 560 001

- 5. The Secretary
  Ministry of Agriculture
  Department of Forests & Environment
  Paryavaran Shavan
  CGO Cemplex
  Ledhi Road
  New Delhi 110 003
- 6. Shri M.S. Padmarajeiah Central Gevt. Stng Counsel High Court Building Bangalore - 560 001
- 7. Shri S.M. Babu
  State Govt. Advocate
  Advocate General's Office (KAT Unit)
  BDA Commercial Complex
  Indiranagar
  Bangalore 560 038

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

SECTION OFFICER
DEPLEMENTARY
(JUDICIAL)

Encl : As above

# In the Central Administrative Tribunal Bangalore Bench, Bangalore

ORDER SHEET

Application No......381

..... of 198**7(F)** 

**Applicant** 

V.R. Kulkerni

Advocate for Applicant

N.S. Venugopal

۷/e

The Chairman, Selection Committee, Dept of Agriculture, Forest, New Delhi & 2 Ors
Advocate for Respondent

Respondent

M.S. Padmerajaiah & S.M. Babu

Date

Office Notes

Orders of Tribunal

KSP LEAR: 25.10.88

KSP LEAR: 25.10.88

OF TIME.

PROERS ON IA.I FOR EXTENSION OF TIME.

In this IA.I, R-2 has sought for extension of time on the facts and circumstances stated in the application. Notice of this application has been served on the applicant and his learned counsel, who is absent.

Date E PITOMIG Notes MINGER LANGUAGE OF THOUGHT AND THE TOTAL AND THE TO

SECTION OFFICER

CENTRAL ADMINIS: / E THEURAL

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Respondent (s)

Commercial Complex(BDA) Indiranagar Dangalore - 560 038

Dated : 10 FEB 1989

CONTEMPT		
PETITION (CIVILA)PPLICATION NO (\$)	14	/89
IM APPLICATION NO. 381/87(F)		
w• P• NO (\$)		/

## Applicant (ex)

Shri V.R. Kulkarni To

V/s

The Chairman, Selection Committee, Dept of Agriculture, Forests & Environment, New Delhi & another

- 1. Shri V.R. Kulkarni Deputy Conservator of Forests Varahi Extraction Division Tirthahally Shimoga District
- 2. Shri N.S. Venugopal Advocate 642 IC, Main Road, 8th Block Jayanaqar Bangalore - 560 082
- The Chairman Selection Committee Department of Agriculture, Forests & Environment Krishi Bhayan New Delhi - 110 001

- The Chief Secretary Govt. of Karnataka Vidhana Soudha Bangalore - 560 001
- 5. Shri M.S. Padmarajaiah Central Govt. Stng Counsel High Court Building Bangalore - 560 001
- Shri S.M. Babu State Govt. Advocate C/o Advocate General (KAT Unit) Commercial Complex (BDA) Indiranagar Bangalore - 560 038

SENDING COPIES OF ORDER FASSED BY THE BENCH

passed by this Tribunal in the above said application(s) on

C.P.(Civil) Np. 14/89

V/s The Chairman, Selection Committee, Dept of Agriculture, Forests & Environment, ND & anr

V.R. Kulkarni

N.S. Venugopal

Office Notes

S.M. Babu & M.S. Padmarajaiah
Orders of Tribunal

#### DROER

Patitioner in person.
Respondents 1 & 3 by Shri M.S.
Padmarajaish and also for
Shri S.M.Babu who represented
R=2.

In this petition made u/s

17 of the Administrative Tribunals
Act, 1985, and the Contempt of
Court Act, 1971, the petitioner has
moved this Tribunal to punish the
respondents for non-implementation
of the order made in his favour on
23-5-1988 in application No. 381/87.

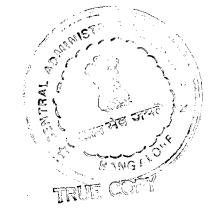
Shri M.S.Padmarajaiah brings to our natice that in application No.381/87, we have extended time on 8-2-1989 for implementing our order till 31-3-1989. On this development, this contempt of court petition is liable to be withdrawal depression.

Even etherwise, we are informed by Shri Padmarajaish that the Selection Committee is scheduled to consider the case of the applicant and certain others on 2-3-1989. Even this submission justifies us to drep these centempt of court proceedings.

In the light of our above discussion, we held that the Contempt of Court proceedings are liable to be dropped.

we, therefore, drop the Contempt of Court preceedings, but in the circumstances, we direct the parties to bear their own costs.

Sd(-(K.S. PUTTASWAMY) 1199 VICE CHAIRMAN 1119 9.2.89 (P.SRINIVASAN)
MEMBER(A)
9.2.89



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